

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

224. IA/1747/2023 C.P. (IB)/1132(MB)2021

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

Mr. Urvil Akshaya Jani

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Atishay Jain (PH)

For the RP: Adv. Suraj Chaudhary (PH)

For the Respondent: Adv. Malhar Zatakia (PH)

ORDER

IA 1747 of 2023- Ld. Counsel for the Petitioner submits that the RP has already filed his report. The copy of the same has already been supplied to the Personal Guarantor. Ld. Counsel for the Personal Guarantor prays for a short adjournment so as to file the response to the RP's Report. Allowed as prayed for. Let the Personal Guarantor file the response to the Report of the RP & advance the arguments on the next date of hearing. Adjourned to **09.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/